



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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26th February 2021
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14th Kumbham 1196
1942 ഫാൽഗുനം 7
7th Phalguna 1942

നമ്പർ
No. 979

കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണ-ഐ) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 11407/ലെറ്റ്.ഐ1/2020/നിയമം.

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1196 കുംഭം 13
1942 ഫാൽഗുനം 6.

2021 ഫെബ്രുവരി 24-ാം തീയതി കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയ താഴെപ്പറയുന്ന ഓർഡിനൻസ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,
അരവിന്ദ ബാബു പി. കെ.,
നിയമ സെക്രട്ടറി.



GOVERNMENT OF KERALA

Law (Legislation-I) Department

NOTIFICATION

No. 11407/Leg. I1/2020/Law.

Dated, Thiruvananthapuram, 25th February, 2021
13th Kumbham, 1196
6th Phalguna, 1942.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Shops and Commercial Establishments Workers' Welfare Fund (Amendment) Ordinance, 2021(46 of 2021).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



[Translation in English of “2021-ലെ കേരള ഫിഷറീസിനും സമുദ്ര പഠനങ്ങൾക്കുമുള്ള സർവ്വകലാശാല (ഭേദഗതി) ഓർഡിനൻസ്” published under the authority of the Governor.]

ORDINANCE No. 46 OF 2021

THE KERALA UNIVERSITY OF FISHERIES AND OCEAN STUDIES (AMENDMENT) ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

to amend the Kerala University of Fisheries and Ocean Studies Act, 2010.

Preamble.—WHEREAS, it is expedient to amend the Kerala University of Fisheries and Ocean Studies Act, 2010 (Act 5 of 2011) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. Short title and commencement.—(1) This Ordinance may be called the Kerala University of Fisheries and Ocean Studies (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. Act 5 of 2011 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala University of Fisheries and Ocean Studies Act, 2010 (5 of 2011) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 to 48.

3. Amendment of the title and long title.—In the principal Act,—



(1) In title, for the words “FISHERIES AND OCEAN STUDIES”, the words and symbol “FISHERIES AND OCEAN STUDIES” shall be substituted;

(2) In long title, for the words “Fisheries and Ocean Studies”, the words and symbol “fisheries and ocean studies” shall be substituted.

4. *Amendment of the preamble.*—(1) In the preamble of the principal Act, for the words “fisheries and ocean studies”, the words “fisheries and ocean studies” shall be substituted;

(2) after the word “Environmental Science”, the words and symbols “fisheries, aquaculture, control of fish diseases, fish processing and fish marketing”, and after the word “social science”, the words and symbols “Technology, Economics”, shall be inserted.

5. *Amendment of section 1.*—In sub-section (1) of section 1 of the principal Act, for the words “Fisheries And Ocean Studies”, the words “Fisheries And Ocean Studies” shall be substituted;

6. *Amendment of Section 2.*—In section 2 of the principal Act,—

(1) clause (b) shall be omitted;

(2) after clause (c), the following clause shall be inserted, namely:—

“(ca) “Controller of Examinations” means the Controller of Examinations of the University appointed under section 41;”;

(3) in clause (e), for the figures and words “in section 23” the words, figures, symbol and letter “in section 25A” shall be substituted;

(4) clause(g) shall be omitted;

(5) in clause (h), before the word “appointed”, the word “extension” shall be inserted;

(6) for clause (j), the following clauses shall be substituted, namely:—

“(j) “Extension Council” means the Extension Council constituted under section 19A of this Act;

(ja) “Faculty Board of Study” means the Faculty Study Board constituted in each faculty under sub-section (4) of section 25;”;

(7) for clause (r), the following clause shall be substituted, nam



“(r) “Head of the Department” means the head of the Department in the faculties appointed under section 45;”;

(8) after clause (t), the following clause shall be inserted, namely:—

“(ta) “Librarian” means the librarian of the university appointed under section 40;”;

(9) after clause (y), the following clause shall be inserted, namely:—

“(ya) “Pro-Vice-Chancellor” means the Pro-Vice-Chancellor of the University appointed under section 35;”;

(10) clauses (ag) and (ah) shall be omitted;

(11) after clause (am), the following clause shall be inserted, namely:—

“(ama) “University Engineer” means the University Engineer of the University appointed under section 39;”.

7. *Amendment of Section 3.*—In section 3 of the Principal Act,—

(1) in sub-section (1), for the words, “Fisheries and Ocean studies”, the words “Fisheries and Ocean studies” shall be substituted;

(2) in sub-section (2), for the words and symbol, "School Governing Council, Departmental Governing Councils" the words and symbol, "Extension Council, Faculty Board of studies" shall be substituted;

(3) after sub-section (5), the following sub-section and proviso shall be added, namely:—

“(6) The responsibility of introducing undergraduate and postgraduate courses in Fisheries Science and Marine Studies in the State of Kerala shall be vested with the Kerala University of Fisheries and Ocean Studies:

Provided that this provision does not apply to courses started by any other universities under any Central Act.”.

8. *Amendment of section 5.*—In item (iv) of section 5 of the principal Act, after the words “in respective fields” the words “on the basis of detailed study” shall be inserted.

9. *Amendment of Section 7.*—In Section 7 of the Principal Act,—

(1) in clause (e), the word and symbol “or school” shall be omitted.



(2) the existing clause (i) shall be omitted;

(3) in clause (l), for the word “in the bill”, the word “of the Act” shall be substituted;

(4) for the existing clauses (r), (s), the following clauses shall be substituted, namely:—

“(r) to create posts required for teaching, research and extension education with the permission of the Government and to appoint persons having prescribed qualification, to such posts;

(s) to create teaching/non-teaching posts for administration and other purposes with the permission of the Government and to appoint persons to such posts;”.

(5) for the existing clauses (x), (y) the following clauses shall be substituted, namely:—

“(x) to establish, maintain and manage, whenever necessary,—

(i) a printing and publication department;

(ii) Information Bureaus; and

(iii) Employment Guidance Bureaus and such other activities as may be necessary and possible to fulfill the objectives of the University;

(y) to institute and to provide funds wherever necessary for the maintenance of,—

(i) welfare committee of the employees and students;

(ii) a Students Advisory Bureau;

(iii) an Employment Bureau;

(iv) a University Students Union;

(v) University Athletic Clubs;

(vi) the National Cadet Corps;

(vii) the National Service Scheme;

(viii) Students’ Cultural and Debating Societies;

(ix) a Publication Bureau;

(x) education extension centres relating to Fisheries and Ocean Studies; and

(xi) co-operative societies and other similar institutions, for the upliftment of the students and employees of the University.”.



10. *Amendment of Section 8.*—In section 8 of the Principal Act,—

(1) in sub-section (1), the symbol and word, “school” shall be omitted and after the words “any document”, the words “including digitally stored” shall be inserted;

(2) for the existing sub-section (2), the following sub-section shall be substituted, namely: —

“(2) The Government shall, before causing an inspection or inquiry to be made under sub-section (1), give due notice at least ten days before such inspection or enquiry, as the case may be, to the University and the Registrar shall be vested with the responsibility to appear before such inspection or enquiry and to provide required information.”.

(3) for the existing sub-section (7), the following sub-section shall be substituted, namely:—

“(7) If the University fails to offer any explanation within the time specified under sub-section (6) or offers an explanation which in the opinion of the Government is unsatisfactory, the Government may issue such instructions as may appear to them to be necessary and desirable in the circumstances of the case and may exercise such powers as deem necessary for giving effect to such instructions. The authority concerned of the University shall be bound to implement such directions.”.

(4) for the existing sub-section (8), the following sub-section shall be substituted, namely:—

“(8) The responsibility of timely furnishing of any information relating to the administration of the University, required by the Government shall be vested with the Registrar.”.

11. *Amendment of section 9.*—In section (9) of the principal Act, for the words, figures, brackets and symbols, “(v) the School Governing Councils; the Department Governing Councils; the Faculties;”, the words, figures, brackets and symbols, “(v) Extension Council; (vi) Faculty Board of Studies;” shall be substituted.

12. *Amendment of section 10.*—In sub-section (1) of section 10 of the principal Act,—

(1) in the sub-heading Ex-officio members,—



(i) in item (vi), for the words “The Secretary to Government, Fisheries Department”, the words "Secretary to Government, Fisheries Department or an officer not below the rank of Joint Secretary, Fisheries Department, nominated by him” shall be substituted;

(ii) in item (vii), for the words “not below the rank” the words “not below the rank” shall be substituted;

(iii) in item (viii), for the words “not below the rank” the words “not below the rank” shall be substituted;

(iv) for item (ix) for the words “not below the rank” the words “not below the rank” shall be substituted;

(v) for item (x), after the words “Director of Fisheries” the words “Director of Fisheries or an officer not below the rank of Joint Director of Fisheries, nominated by him” shall be inserted.”.

(vi) after item (x), the following items shall be inserted, namely:—

“(xi) Dean of all faculties of the University;

(xii) the Registrar; ”;

(2) for sub-heading “(2) *Nominated Members*” the existing items (i), (ii) and (iii) shall be omitted;

(3) after the existing sub-section (7), the following sub-section shall be inserted, namely:—

“(8) The members of the Governing Council of the University shall naturally be the members of the Senate as well. The members of the Governing Council shall be involved in determining the quorum of the Senate and voting.”.

13. *Amendment of Section 12.*—For section 12 of the principal Act, the following section shall be substituted, namely:—

“12. *University Governing Council.*—The Governing Council shall be the principal governing body of the University and shall consist of the following members, namely:—



1. *Ex-officio members:*

(i) the Vice-Chancellor;

(ii) the Pro-Vice-Chancellor;

(iii) the Secretary to Government, Fisheries Department or an officer not below the rank of Joint Secretary of the Fisheries Department nominated by him;

(iv) the Secretary to Government, Higher Education Department or an officer not below the rank of Joint Secretary of the Department of Higher Education, nominated by him;

(v) the Secretary to Government, Finance Department or an officer not below the rank of Joint Secretary of the Finance Department nominated by him;

(vi) the Law Secretary or an officer not below the rank of Joint Secretary nominated by him;

(vii) the Dean of all faculties;

(viii) the Registrar.

2. *Elected members:*

(i) each teacher elected from each faculty by a single transferable vote from among the Heads of the Departments and the teachers of the University Faculty; of whom at least one shall be a woman and their order shall be in the English alphabetical order of the faculty;

(ii) one member elected by voting from the full-time regular students in the University;

Provided that the elected members of categories of teacher and student shall not be eligible to be elected continuously.

3. *Nominated members:*

(i) two Members of the Legislative Assembly, as nominated by the Government;



(ii) one representative of the Director General of the Indian Council of Agricultural Research (ICAR);

(iii) one representative from fishing community having knowledge in the field of Fisheries and Marine Studies, nominated by the Government;

(iv) an Excellent Scientist in Ocean Studies, nominated by the Ministry of Geology;

(v) one representative of the Fish farmer, nominated by the Government;

(vi) an eminent educationalist having expertise in the field of Fisheries and not below the rank of Professor, outside the University;

(vii) one representative from the registered Fishermen Organisation, nominated by the Government;

(viii) one representative from the Fisheries Industry, nominated by the Government;

(ix) a woman social worker:

Provided that a nominated member shall not be eligible for re-nomination.”.

14. *Amendment of Section 13.*—In sub-section (1) of section 13 of the principal Act, after the words “every four years” the words “by the Chancellor through Notification” shall be inserted.

15. *Amendment of Section 14.*—For sub-sections (1) and (2) of section 14 of the principal Act, the following sub-sections shall be substituted and sub-section (3) shall be newly inserted, namely:—

“(1) The University Governing Council shall be the supreme authority of the university and shall have the powers to review and cancel the actions of the Academic Council and any faculty save where acted in accordance with the powers conferred upon it under this Act, the Statutes, Ordinances and Regulations made thereunder and shall exercise all the powers of the University not otherwise provided to others, by this Act:

Provided that if any question arises as to whether the Academic Council or any of the faculty has acted in accordance with any of the aforesaid powers, or not, the Chancellor shall,



after considering the Government's opinion on the matter, make a decision within four months from the date of arising of issue and such decision shall be final:

Provided further that if the Chancellor does not resolve the issue within the specified time, the decisions and actions taken by the Governing Council shall become final.

(2) Save as otherwise expressly provided under this Act, the University Governing Council shall have the following powers, namely:—

(a) to prepare draft for making, amending or repeal the statutes, on its own motion, for the consideration and approval of the Chancellor;

(b) to grant permission for instituting Fellowships, Scholarships, Studentships, Students Scholarships, Medals and Prizes and to organize exhibitions, in accordance with the provisions of this Act and the statutes, ordinances and regulations made thereunder;

(c) to institute Professorships, Associate Professorships and Assistant Professorships and other Teaching and Research posts as may be deemed necessary with the permission of the Government;

(d) to establish and maintain such institutions as may be deemed necessary, with the permission of the Government;

(e) to determine the services of the employees and teachers of the university and to prescribe their terms and conditions of service;

(f) to fix the emoluments of the employees and teachers of the university with the approval of the Government;

(g) examine the Annual Report, Annual Accounts and Audit Reports of the University, and take such actions as it may deem fit and pass the budget in accordance with the provisions of the Statutes;

(h) to cancel any degree, diploma, title or any other distinction granted to any person in violation of the provisions of the Statutes or Regulations, or withhold or cancel the result of examination of any student, conducted by the University;

(i) to appoint enquiry committees and delegate to them the functions of the University Governing Council as it may deem fit;



(j) to make Statutes regulating the manner of election to the Authorities of the University, the procedure to be followed at the meetings of the University Governing Council, Academic Council and other Authorities of the University and quorum of members required for the transaction of business by the Authorities of the University;

(k) to establish linkage with other Universities in India and abroad in such manner and for such purposes as it may determine;

(l) to hold, control and administer the properties and funds of the University;

(m) to give directions regarding the form, custody and use of the common seal of the University;

(n) to arrange for the inspection of classrooms, laboratories, hostels and other institutions;

(o) to establish, maintain and manage colleges and research centres and other institutions, as it may deem necessary from time to time;

(p) to appoint teachers and other non-teaching employees of the University and prescribe their duties;

(q) to create teaching posts, ministerial posts and other necessary posts of non-teaching staff as it may deem fit, with the permission of the Government;

(r) to suspend, dismiss or otherwise take any disciplinary action against the teachers and other employees of the University after giving them reasonable opportunity to defend their position;

(s) to supervise and control the residence and discipline of students;

(t) to consider the financial estimates of the University in accordance with the provisions of the Statutes made in this behalf;

(u) to supervise the conduct of University examinations and approve and publish the results thereof;

(v) to fix the remuneration of experts deputed in the examination panel, interview board and other committees of the University;



(w) to delegate any of its powers to the Vice-Chancellor or a committee appointed from among the members of Governing council;

(x) to consider the schemes aimed to the academic progress of the University;
and

(y) to exercise such other powers and perform such other functions as may be entrusted by this Act or the Statutes.

(3) Responsibility for implementing the decisions taken by the Senate, in accordance with the provisions of this Act and Statutes, shall be vested in the Governing Council.”.

16. *Amendment of Section 15.*—For sub-section (1) of Section 15 of the principal Act, the following sub-section shall be substituted, namely:—

“(1) The University Governing Council shall meet at least once in every two months, on a date to be fixed by the Vice-Chancellor, after giving due notice to all its members. If the Governing Council does not convene the meeting in this manner, the Vice-Chancellor shall give a satisfactory explanation at the next meeting and obtain the approval of the Governing Council. But, on a request in writing signed by more than one-third of the members of the Governing Council, the Vice-Chancellor shall convene the meeting within seven days from the date of receipt of the request.”.

17. *Amendment of Section 17.*—For section 17 of the principal Act, the following section shall be substituted, namely:—

“17. *Constitution of the Academic Council.*—The Academic Council shall have the following members and shall be reconstituted in every four years, through notification by the Chancellor, namely:—

- (i) Vice-Chancellor—Chairperson;
- (ii) Pro-Vice-Chancellor—Vice-Chairperson;
- (iii) the Dean of all the faculties;
- (iv) the Director of Research;
- (v) the Director of Extension;



(vi) the Director of Fisheries or an officer not below the rank of Joint Director of the Department of Fisheries, nominated by him;

(vii) the Director of CMFRI or a representative not below the rank of Principal Scientist, nominated by him;

(viii) the Director of CIFT or a representative not below the rank of Principal Scientist, nominated by him;

(ix) the Director of NIO or a representative not below the rank of Principal Scientist, nominated by him;

(x) an eminent educationalist of fisheries science from outside the University nominated by the Governing Council;

(xi) an eminent educationalist of Ocean Studies from outside the University, nominated by the Governing Council;

(xii) one member not below the rank of Professor, elected by the teachers, including the heads of the department of each faculty from among them by vote;

(xiii) a member elected by vote from graduate students of the University;

(xiv) a member elected by vote from the postgraduate students of the University;

(xv) a member elected by vote from the research students of the University;

(xvi) Registrar – Member Secretary.

(2) The Academic Council shall meet at least once in every three months. In the absence of the Vice-Chancellor, the Pro-Vice-Chancellor shall preside over the Academic Council.

(3) The quorum of the Academic Council meeting shall be one-third of the total membership of the Council.”.

18. *Amendment of Section 18.*—In sub-section (2) of section 18 of the principal Act,—

(1) for clause (d), the following clause shall be substituted, namely:—

“(d) to prescribe the qualifications of teachers in various faculties and other institutions under the University on the basis of the recommendation of Faculty Board of Studies;”;



(2) for clause (j), the following clause shall be substituted, namely:—

“(j) to approve, modify or revise schemes relating to teaching, on the basis of the directions received from Faculty Boards of Studies;”.

19. *Amendment of Section 19.*—In section 19 of the principal Act, for sub-sections (1) and (2), the following sub-sections shall be substituted, namely:—

“(1) The Research Council shall consist of the following members and shall be reconstituted in every four years by the Chancellor through notification, namely:—

(i) Vice-Chancellor—Chairperson;

(ii) Pro-Vice-Chancellor;

(iii) Director of Research- Member Secretary;

(iv) Director of Extension;

(v) the Dean of all faculties;

(vi) a senior faculty member who is an approved guide nominated by Governing Council from all the faculties;

(vii) Director of each Regional Centre;

(viii) the Director of CMFRI or a representative not below the rank of Principal Scientist, nominated by him;

(ix) the Director of CIFT or a representative not below the rank of Principal Scientist, nominated by him;

(x) the Director of NIO or a representative not below the rank of Principal Scientist, nominated by him;

(xi) the Director of Fisheries or an officer not below the rank of Joint Director of the Department of Fisheries, nominated by him;

(xii) a representative from the Fish Processing Industrialists, nominated by the Governing Council;



(xiii) a fish farmer representative, nominated by the Governing Council;
as well as

(xiv) a representative of the fishing industrialists, nominated by the Governing Council.

(2) Functions of the Research Council shall be to formulate research policies, identifying thrust areas and to plan projects and research activities to provide guidelines for preparing research projects, codify research activities, identify funding agencies for research activities, to prepare blue print for creating physical environment needed for research, to encourage public-private partnership research, to monitor and review research projects, to approve annual research reports etc.”.

20. *Insertion of new section after section 19.*—After section 19 of the principal Act, the following section shall be inserted, namely:—

“19A. *Extension Council.*—(1) The Extension Council shall consist of the following members and shall be reconstituted in every four years through the Chancellor by notification, namely:—

(i) Vice-Chancellor—Chairperson;

(ii) Pro-Vice-Chancellor;

(iii) Extension Director—Member Secretary;

(iv) Director of Research;

(v) the Dean of all the faculties;

(vi) the Director of each Regional Center;

(vii) two extension education experts from outside the University nominated by the Governing Council;

(viii) an outstanding Fish farmer representative nominated by the Governing Council;

(ix) a fishermen representative nominated by the Governing Council; and



(x) The Director of Fisheries or an officer not below the rank of Joint Director of the Department of Fisheries, nominated by him.

(2) The functions of the Extension Council shall be to formulate the University's knowledge dissemination policies, to provide guidelines for preparing projects, to codify knowledge extension activities, provide education, training and technical advice to farmers/fishermen, to monitor and review extension education, to approve annual knowledge extension reports etc.

(3) The Extension Council shall meet at least once in six months.

(4) The quorum of the Extension Council meeting shall be half of the total number of members.”.

21. *Omission of section 20.*—Section 20 of the principal Act shall be omitted.

22. *Omission of Section 21.*—Section 21 of the principal Act shall be omitted.

23. *Omission of Section 22.*—Section 22 of the principal Act shall be omitted.

24. *Omission of Section 23.*—Section 23 of the principal Act shall be omitted.

25. *Omission of Section 24.*—Section 24 of the principal Act shall be omitted.

26. *Amendment of Section 25.*—Sub-sections (2), (3), (4), (5) and (6) of Section 25 of the principal Act shall be substituted with the following sub-sections respectively, namely:—

“(2) The Universities shall have the following faculties, namely:—

(i) the Faculty of Fisheries Science;

(ii) the Faculty of Ocean Science & Technology;

(iii) the Faculty of Fisheries Management;

(iv) the Faculty of Fisheries Engineering.

(3) Each Faculty shall comprise such departments and with syllabi of subjects of study as may be specified.

(4) Each Faculty Board of Study Shall be constituted by including following members in each faculty, namely:—



- (i) the Dean of the respective faculty -*Ex-Officio* Chairperson;
- (ii) the heads of all the departments in the respective faculty;
- (iii) four subject experts not paid by the University, nominated by the Governing Council;
- (iv) two persons elected by vote from the post of Associate Professor except the Heads of Departments of the respective faculty; and
- (v) two persons elected through vote from the post of Assistant Professor except Department Heads of the respective faculty.

(5) The Functions of the Faculty Board of Studies shall be to review the process of teaching and instructions in the faculty concerned, to give necessary advice for their betterment, to give recommendations to the Academic Council for the revision of curriculum/ syllabus.

(6) The Faculty Board of Studies shall be reconstituted in every four years by the Vice-Chancellor through Order.”.

27. *Addition of a new section after section 25.*—After section 25 of the principal Act, the following section shall be inserted, namely:—

“25A. Departments.—(1) Each faculty shall have the following departments as may be prescribed, from time to time.

(2) Each department shall have each head and his appointment, powers and duties shall be as may be prescribed by the Statutes.

(3) The Head of the Department shall be its Executive Head and shall be responsible for faithfully complying with the statutes, ordinances and regulations pertaining to the Department and for conducting and organizing the teaching, research and extension work of the departments under him.

(4) The Head of the Department shall be responsible to the Dean of the Faculty for teaching, research, knowledge dissemination and extension programmes vested in his department.



(5) The respective Faculty Board of Studies shall recommend to combine or separate the departments or to constitute new departments or abolish the existing department under a faculty and the same shall be approved or rejected by the Governing Council with or without amendment subject to the decision of the Academic Council.”.

28. *Amendment of Section 26.*—For Section 26 of the principal Act, the following section shall be substituted, namely:—

“26. *Powers and functions of the Faculty Board of Studies.*—The Faculty Board of Studies shall have the following powers and functions, namely:—

(i) All policies regarding the administrative and academic matters in the Faculty shall be taken in the meeting of the Faculty Board of Studies.

(ii) To examine and implement the directions from the Governing Council regarding examination and its result in the faculty including all the academic subjects.

(iii) The qualifications required for the examiner in each faculty shall be recommended.

(iv) The Board of Studies shall meet at least once in every six months or at such time whenever the activities of the faculty need to be evaluated, or a decision needs to be taken on the changes required in the curriculum.

(v) The Board of Faculty Studies shall be responsible for strengthening the infrastructure, improving the teaching and research facilities and for conducting and maintaining the research wing.

(vi) the Faculty Board of studies may make such necessary recommendation to the University in the following matters, not inconsistent of the provisions of clauses (i) to (v), namely:—

(a) to suggest new courses of study;

(b) to prescribe qualifications for the teachers in the faculty;

(c) to prescribe the qualifications for the students for admission to various courses and examinations and under what conditions they may be exempted;



(d) to direct the Faculty Board of Studies to provide teaching and training in such disciplines as it deems fit;

(e) to recommend for the creation of departments and teaching posts required for the activities of the faculty;

(f) to improve teaching, research and knowledge dissemination, and to give directions to formulate syllabus and its revision in a manner not exceeding four years;

(vii) to exercise such other powers and perform such other duties as may be conferred or vested in it by the Act, Statues, Ordinances and Regulations made thereunder.

(viii) to consider and report on any matter referred to it for opinion by any council including the University Governing Council and the Academic Council;

(ix) to consider and recommend administrative, financial or academic matters;

(x) to ensure that the rules and guidelines framed by the Academic Council, for the following matters are implemented, namely:—

(a) long-term curriculum development;

(b) Faculty development;

(c) development of teaching or learning materials; and

(d) research in educational matters with particular reference to colleges.

(xi) to plan organization of inter-departmental and inter-faculty programs in consultation with the other faculties of the University;

(xii) to recommend to the Academic Council regarding organization of continuing education, orientation courses, especially modified or new or interdisciplinary courses, for the teachers of the university;

(xiii) to prepare annual report on the activities of the faculty and submit it to the Vice-Chancellor;

(xiv) consider the University and other related matters sent for the opinion of the Faculty Board of Studies.”.



29. *Amendment of section 30.*—In section 30 of the principal Act, item (xiii) shall be omitted and the item (xiv) shall be renumbered as item (xiii).

30. *Amendment of section 33.*—In section 33 of the principal Act,—

(1) for sub-sections (2) and (3), the following sub-sections shall be substituted, namely:—

“(2) The Chancellor shall appoint the Vice-Chancellor from a panel of three persons prepared by a Selection Committee consisting of, one person nominated by the University Governing Council, one person nominated by the Government and the Director General of the Indian Council of Agricultural Research or his representative:

Provided that the nominee of the University Governing Council shall not be a person from among the members of that Council or an employee of the University:

Provided further that if the Selection Committee fails to make an unanimous recommendation as provided, each member of the Committee may submit name of each person to the Chancellor, and the failure of any member to submit name of a person shall not invalidate the appointment of the Vice-Chancellor. If the advice given by the Selection Committee is not unanimous, the Chancellor may accept the opinion of the majority of the members. The representative nominated by the Government shall be the Chairperson of the Selection Committee.

(3) The Vice-Chancellor shall be a person who holds bachelor's, master's and research degree in Fisheries Science or Ocean studies and an eminent scholar in any field of Fisheries or Ocean studies and having at least ten years experience in professorship in a recognized university or having at least ten years of work experience in any higher research/higher education institution in equivalent post and have performed leadership in the field of education.”;

(2) for sub-section (6), the following sub-section shall be substituted, namely:—

“(6) No person over the age of sixty one shall be appointed as Vice-Chancellor and shall, subject to the terms and conditions of his appointment, hold office only for a period of four years from the date of his assuming office after appointment. A Vice-Chancellor appointed once is not eligible for reappointment.”;



(3) for sub-section (12), the following sub-section shall be substituted, namely:—

“(12) If the post of Vice-Chancellor is permanently vacated, due to resignation or otherwise, that vacancy shall be filled in accordance with the provisions of sub-section (2) and the Vice-Chancellor so appointed shall hold office for a full term of four years.”.

31. *Amendment of Section 34.*—In section 34 of the principal Act,—

(1) for sub-sections (5) and (6), the following sub-sections shall be substituted, namely:—

“(5) The Vice Chancellor shall be responsible for the presentation of the budget estimate, audit report, its replies, annual report, the statement of accounts and the balance sheet to the University Senate and Governing Council.

(6) The Vice Chancellor may take any action in any emergency which in his opinion calls for immediate action and shall in such a case and at the earliest opportunity thereafter report the action so taken to the officer or authority or body who or which would ordinarily have dealt with the matter. The action so taken shall be subject to the final decision of the Authority or body which normally deals with the matter and those actions which have not obtained the approval shall be set aside.”;

(2) for sub-section (8), the following sub-section shall be substituted, namely:—

“(8) The Vice-Chancellor shall be responsible for implementing the decisions of the University Governing Council regarding the appointment, suspension and dismissal of officers, teachers and other staff of the University. If not so implemented, a report regarding this shall be given to the Pro-Chancellor within seven days, with reasons.”;

(3) sub-section (11) shall be omitted and the remaining sub-sections shall be re-numbered accordingly.

32. *Amendment of section 35.*—In section 35 of the principal Act,—

(1) for sub-sections (1), (2) and (3), the following sub-sections shall be substituted, namely:—

“(1) The Pro-Vice-Chancellor shall be a full-time officer of the University. The Chancellor shall appoint the Pro-Vice-Chancellor from a panel prepared by a Selection



Committee consisting of the Vice-Chancellor, one nominee of the University Governing Council and one nominee of the Government:

Provided that the nominee of the University Governing Council shall not be one of the members of that Council or an employee of the University:

Provided further that if the Committee fails to make an unanimous recommendation as provided, each member of the Committee may submit one name each to the Chancellor. Failure to submit name by any member of the Committee shall not invalidate the appointment of the Pro-Vice Chancellor. If the recommendation of the Selection Committee is not unanimous, the Chancellor may seek the opinion of a majority of the members of the Committee. The member nominated by the Government shall be the Chairperson of the Selection Committee.

(2) No person over the age of sixty shall be appointed as Pro-Vice Chancellor and shall, subject to the terms and conditions of his appointment, hold office only for a period of four years from the date of assuming his office after appointment. A Pro-Vice Chancellor once appointed is not eligible for reappointment.

(3) The Pro-Vice-Chancellor shall be a person who holds Bachelor's, Master's and Research Degree in Fisheries Science or Ocean Studies, and be an eminent scholar of any field of Fisheries or Ocean Studies and a Professor having teaching experience of not less than eight years in a recognized University or have at least eight years of experience in any higher research/higher education institution, in the equivalent post and have performed leadership in the field of education.”.

(2) after sub-section (5), the following sub-section shall be added, namely:—

“(6) The Pro Vice-Chancellor shall be vested with the powers and responsibilities regarding academic functions in the University, including conduct of examinations, planning, development, welfare activities for students and shall be responsible to the Vice-Chancellor in this respect.”.

33. *Amendment of section 36.*—In section 36 of the principal Act,—

(1) for sub-sections (1), (2), (3), (4) and (5), the following sub-sections shall be substituted, namely:—

“(1) A person with a postgraduate degree in the respective faculty subjects and not below the rank of Professor, with at least five years of teaching experience in the post of



Professor and having other qualifications, prescribed in the Statute, shall be appointed as Dean of each Faculty:

Provided that in the case of the post of Dean of Faculty of Fisheries, a degree in Fisheries Science obtained from a University recognized by the Agricultural Research Council of India and other qualifications notified by the Council from time to time are also needed.

(2) The term of the Dean shall be five years, or until he attains the age of sixty, whichever is earlier. Salary and allowances of Dean shall be as same as that of a senior professor in the UGC scheme and a special allowance shall be given on a monthly basis, as prescribed.

(3) The Dean shall be a full-time salaried officer of the University and shall have all the academic, administrative and financial responsibilities and powers of the faculty concerned.

(4) The Dean shall be responsible for carrying out the teaching, research and knowledge dissemination activities, for attaining academic progress, for maintaining the standards of teaching, for providing training of teachers, and for implementing of academic policies of the Faculty approved by the Academic Council.

(5) It shall be the responsibility of the Dean to convene meetings of such Faculty Board of Studies, as may be necessary and to preside over such meetings”.

(2) after sub-section (10), the following sub-sections shall be added, namely:—

“(11) It shall be the responsibility of the Dean to implement the decisions of the Faculty Board of Studies, protect the best interest of the faculty and University and to codify the functioning of various departments.

(12) Those who are permanently appointed as School Director in the University, at present, shall be appointed as Deans of Faculties, except Fisheries. The provisions in sub-section (1) shall not be a bar for the same.”.

34. *Amendment of Section 38.*—For sub-section (1) of section 38 of the principal Act, the following sub-section shall be substituted, namely:—

“(1) The Vice-Chancellor shall, appoint Finance Officer on the recommendation of the Selection Committee constituted for such purpose, as may be prescribed by the Statute,



with the approval of the Governing Council. The term of office of the Finance Officer shall be four years from he assumes office or till he completes the age of fifty-six, whichever is earlier. The Finance Officer will be a full-time salaried officer of the University.”.

35. *Amendment of Section 41.*—In Section 41 of the principal Act,—

(1) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) The Controller of Examinations shall be appointed by the Vice Chancellor on the recommendation of a Selection Committee constituted for the purpose in such a manner as may be prescribed by the Statutes, with the approval of the Governing Council. The term of office of the Controller of Examinations shall be four years from he assumes the office or till he completes the age of fifty-six years, whichever is earlier. The Controller of Examinations shall be a full-time salaried officer of the University and shall work directly under the control of the Vice Chancellor.”.

(2) sub-section (2) shall be omitted.

36. *Amendment of Section 42.*—In sub-section (4) of section 42 of the principal Act, for the figures and words “in Section 46”, the figures and words “in Section 47” shall be substituted.

37. *Omission of Section 44.*—Section 44 of the principal Act shall be omitted.

38. *Amendment of Section 45.*—For sub-sections (1), (2) and (3) of section 45 of the principal Act, following sub-sections shall be substituted, namely:—

“(1) Each department in each faculty shall have a head and his appointment, powers and functions shall be such as may be prescribed by the statutes:

Provided that Heads of Faculty of Fisheries departments shall have degree in Fisheries Science, post-graduate degree in the related subject and other qualifications as mandated by the Agricultural Research Council of India:

Provided further that degree in Fisheries Science is not mandatory for those who are continuing in the teaching post in the Faculty of Fisheries Department of the University.

(2) The Head of the Department shall be the Executive Head and shall be responsible for faithfully complying with the statutes, ordinances and regulations regarding the Department



and for conducting and organizing the teaching, research and knowledge dissemination work of the departments under him.

(3) He shall also be responsible to the Dean of the Faculty for teaching, research and knowledge dissemination programmes vested in the Department of a Head of Department.”.

39. *Insertion of a new section 45A.*—After section 45 of the principal Act, the following section shall be inserted, namely:—

“45A. *University Teachers.*—(1) Each Faculty shall have distinct teachers in the categories of Professor, Associate Professor and Assistant Professor:

Provided that a teacher from one faculty may be allowed to teach in another faculty as required.

(2) Of the teaching posts of the Faculty of Fisheries transferred from the University of Agriculture, the departments except Fisheries Engineering, Management and Fisheries Hydrography shall be retained in the Faculty of Fisheries of this University.

(3) The appointment, powers and duties of the teaching posts shall be as prescribed by the statutes. But that teachers in the Fisheries Faculty shall have degree in Fisheries Science approved by the Agricultural Research Council of India, a postgraduate degree in the Fisheries subject concerned and other qualifications as mandated by the Agricultural Research Council of India:

Provided that a degree in Fisheries Science is not mandatory for those who are continuing in the teaching post in the Faculty of Fisheries in the University.

(4) The teacher shall be responsible to the Head of the Department for the activities of the teaching, research and extension programmes assigned to him.”.

40. *Amendment of section 49.*—In sub-section (3) of section 49 of the principal Act, for the words “from schools” the words “from the Faculty Board of Studies” shall be substituted .

41. *Amendment of section 50.*—In section 50 of the principal Act,—

(1) in sub-section (6), the words and symbol “Directors of Schools,” shall be omitted;

(2) in sub-section (7), for the word “fifty five”, the word “fifty six” shall be substituted.



42. *Amendment of section 52.*—In section 52 of the principal Act, the second proviso to sub-section (1) shall be omitted.

43. *Amendment of section 60.*—For section 60 of the principal Act, the following section shall be substituted, namely:—

“60. *University Ombudsman.*—(1) The Chancellor may, by notification, appoint an Ombudsman as may be necessary to enquire into the allegations and complaints, written or otherwise on mismanagement, corruption and other nepotism in the administration of the University, raised by the public, students teachers and other stakeholders and to take decisions subject to university laws and anti-corruption laws and to take prosecution action if the allegations and complaints so considered are true and to remove any officer responsible, paid by the university from his post.

(2) The Ombudsman shall be a judge not below the rank of a retired High Court Judge.

(3) The term of office of the University Ombudsman shall not exceed one year from the date of issuance of the Notification under sub-section (1).

(4) The salary and other conditions of service of the University Ombudsman shall be as specified by notification.”.

44. *Amendment of section 64.*—In section 64 of the principal Act, for sub-section (1), the following sub-section shall be inserted, namely:—

“(1) The Vice-Chancellor shall, by the notification, constitute Finance Committee of the University and it shall consist of the following members, namely:—

(i) Vice Chancellor—Chairman;

(ii) Secretary to Government, Finance Department or an officer of Finance Department, not below the rank of Joint Secretary, deputed by him;

(iii) Secretary to Government, Fisheries Department or an officer of the Fisheries Department, not below the rank of Joint Secretary, deputed by him;

(iv) Director of Fisheries, or an officer not below the rank of Joint Director of Fisheries, deputed by him;

(v) Two members of the University Governing Council, not below the rank of Joint Secretary, deputed by him, and two members of the University Governing Council, not below the rank of Joint Secretary, deputed by him, from it;



(vi) Finance Officer; and

(vii) Registrar—Member Secretary.

(2) The interval between two meetings of the Finance Committee shall not exceed three months. The quorum of a meeting is half the total number of members.”.

45. *Amendment of section 66.*—In section 66 of the principal Act, clauses (v), (viii) and (xii) of sub-section (2) shall be omitted.

46. *Amendment of Section 68.*—In item(vi) of section 68 of the principal Act, for the words “departments colleges and Schools”, the words “Faculties and colleges” shall be substituted.

47. *Amendment of section 69.*—In item (i) of section 69 of the principal Act, for the words and figure “of section 42”, the words and figure “of section 68” shall be substituted.

48. *Amendment of section 71.*—In sub-section (1) of section 71 of the principal Act, for the words “of Schools”, the words “of Faculties” shall be substituted.

ARIF MOHAMMED KHAN,
GOVERNOR.

